

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 121

IA Nos. 977/2024, 29/2020
929/2020, 2221/2023

In
CP (IB) No. 3/Chd/Pb/2019
(Admitted)

IN THE MATTER OF:

Gurdev Singh

...Petitioner/ Operational Creditor

Vs.

D.P.D. Industries Ltd.

...Respondent/ Corporate Debtor

Under Section: 7, Sec 33(1) (b) (i) to (iii) r/w Sec 33(3), 19(2), 66(1), 45 (1), Rule
11 of NCLT, 2016

Due to paucity of time, the matter could not be taken up today, hence
the matter is adjourned to 06.06.2024.

-sd-
Court Officer

May 15, 2024
SM